

(2) S.O. 688(E) dated the 16th September, 1992 publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1992.

(3) S.O. 689(E), dated the 16th September, 1992 publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1992.

(4) S.O. 690(E), dated the 16th September, 1992 publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1992.

(5) S.O. 691(E), dated the 16th September, 1992 publishing the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1992.

[Placed in Library. See No. LT-3217/92 for (III)]

I. Report and Accounts (1991-92) of the Central Government Employees Welfare Housing Organisation, New Delhi and related papers.

II. Report and Accounts (1991-92) of the National Cooperative Housing Federation of India, New Delhi and related papers.

III. Report and Accounts (1991-92) of the Building Material and Technology Council, New Delhi and related papers.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Annual Report and Accounts of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Organisation

[Placed in Library. See No. LT-3214/92 for (I)]

II. (a) Twenty-third Annual Report of the National Co-operative Housing Federation of India, New Delhi, for the year 1991-92.

(b) Annual Accounts of the National Co-operative Housing Federation of India, New Delhi, for the year 1991-92, and the Auditors' Report thereon.

(c) Review by Government on the working of the above Federation.

[Placed in Library. See No. LT-3214/92 for (II)]

III. (a) Annual Report and Accounts of the Building Materials and Technology Council, New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Council. [Placed in Library. See No. LT 3215/92 for (III)]

Report and Accounts (1991-92) of the Central Wakf Council New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): Madam, I lay on the Table, under sub-section (1) of section 8A of the Wakf Act, 1954, a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the Central Wakf Council, New Delhi, for the year 1991-92.

(ii) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1991-92, and the Audit Report thereon.

(iii) Review by Government on the working of the above Council. (Placed in Library. See No. LT-3216/92